

ITEM NO.26

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26650/2019

[Arising out of impugned final judgment and order dated 10-07-2019 in WC No. 68554/2009 passed by the High Court of Judicature at Allahabad]

CANTONMENT EXECUTIVE OFFICER

Petitioner(s)

VERSUS

ST. MARYS ACADEMY & ANR.

Respondent(s)

IA No. 171193/2019 - EXEMPTION FROM FILING O.T.

Date : 10-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Basava Prabhu S. Patil, Sr. Adv.
Ms. Madhurima Tatia, AOR
Mr. Rajendra Mal Tatia Mal Tatia, Adv.
Mr. Abhijeet Shukla, Adv.

For Respondent(s) :Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, AOR
Mr. Akshat Sharma, Adv.
Mr. Amrit Pradhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Parties are at liberty to file additional documents.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)